CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, CIRCUIT COURT SITTING AT GWALIOR

Original Application No. 437/2003

Gwaliors, this the 11th day of October, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman Hon'ble Mr. A.S. Sanghvi, Judicial Member

- Jitendra Singh S/o Shri H.B. Singh aged about 39 years, Fitter General Mechanic, H.S.-II R/o 16-A, Tripath Nagar, Nadipor Tol, Murar, Gwalior (MP)
- 2. Rakesh Kumar Jaiswal S/o Shri B.S. Jaiswal, aged about 39 years, Fitter General Mechanic, H.S.-II, R/o P-242/2 MES Colony, Air Force Station, Maharajpur, Gwalior,
- 3. Sunil Sengar S/o Late Shri N.S. Sengar, aged about 40 years, Fitter General Mechanic, H.S.-II R/o Quarter No. P-247/4, MES Station, Maharajpur, Gwalior.

APPLICAN TS

(By Advocate - Shri S.Paul)

VERSUS

- Union of India, Through: its Secretary, Ministry of Defence, New Delhi.
- Chief Engineer, Central Command, Military Engineering Services, Head-quarter, Lucknow (UP)
- Zonal Chief Engineer
 Military Engineering Services,
 Bangrolli, Allahabad(UP).
- 4. Commander Works Engineer (A.F.)
 MES, Maharajpur, Gwalior.

RESPONDENTS

(By Advocate - Shri K.N. Pethia on behalf of Shri B.da.silva)

ORDER (ORAL)

By A.S. Sanghvi, Judicial Member-

The applicants have approached this Tribunal under Section 19 of the Administrative Tribunals Act 1985 seeking the following main relifs:-

"(ii) to isse a writ in the nature of certiorari quashing the impugned order dated 5.6.2003 (Annex.A/6) and holding that the applicants are eligible to be considered for direct recruitment/promotion on the post of Junior Engineer(E/M).

- (iii) to issue a writ in the nature of mandamus commanding the respondents to consider the cases of the applicants for the post of Junior Engineer (E/M).
- (iv) to direct the respondents to consider the cases of the applicants, if they are found to be suitable for promotion from the date other persons/contemporary/juniors are promotion on the post of Junior Engineer (E/M) with all consequential benefits."
- 2. There the applicants moved this Original application, by way of interim relief, where the respondents were directed to permit the applicants to appear in the examination for the posts of Junior Engineers from the departmental candidates. The respondents are also directed to keep their result in sealed covers till further order. The applicants case was that they were very much eligible to take the examination but they were denied an opportunity to take the examination for the posts of Junior Engineers.
- In response/the OA filed by the applicants. respondents in their reply have categorically stated that c subsequently matter was taken up at the Headquarter level and the decision is taken that all three years diploma: holders shall be eligible for consideration for promotion to the posts of Junior Engineers. In view of the decision taken by the Headquarter the applicants automatically become eligible to be considered for the posts of Junior Engineers. However, Mr. S. Paul learned counsel appearing for the applicants informed us that no examination wesis conducted by the respondents as on today for the posts of Junior Engineers. Hence he has further prayed for a direction to the respondents to conduct such an examination at the earliest. Since this OA is moved only for the limited purpose of directions to the respondents to cosnisider the applicants for the posts of Junior Engineers and permit () them to appear in the examination to be conducted We are refraining to the prayer of by the respondents. in ten guel direction as promos

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the applicants for holding the examination at the earliest but we accept that such an examination shall not be delayed by the respondents. We also accept that decision taken by the headquarter to permit all the applicants who have completed three years diploma course to participate in the examination will be implemented and the applicants will be allowed to take examination as and when the same is conducted. With this observation the OA stands disposed of. No costs.

(A.S. Sanghvi)

(M.P. Singh)
Vice Chairman

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